

**IN THE COURT OF VISHAL KAUNDAL, JUDICIAL MAGISTRATE 1ST CLASS, COURT
NO. III, SHIMLA, DISTRICT-SHIMLA, HP.**

Kanwar Singh S/o Late Sh. Relu Ram, R/O Jagarnath Niwas, Kamyana, PO-
Bhont, District-Shimla, HP (Applicant) versus State of HP

Date of Order: [PASSED DURING THE PERIOD OF CARONA CURFEW]

12.05.2021:

Present: {Through Electronic Mode}
-Sh. K.R. Verma, Id. Advocate for the applicant.

Today, the present application has been received through *e-mail* as the concerned matter regarding the release of the vehicle bearing registration number **HP-62A-1585** (*Maruti A Star*) has been assigned to this Court which has already been considered and allowed vide order dated 11.05.2021, subject to the furnishing of *supurdari* bond in the sum of Rupees 5,00,000/- (Rupees Five Lac only) which was directed to be furnished before the concerned SHO, PS-Dhalli. This order shall dispose of the present application filed by the applicant through counsel in which it has been averred that because of the circumstances evolved due to the COVID-19 pandemic and the ensuing carona curfew, the applicant is unable to procure the stamp paper. It is further submitted that, the applicant undertakes to produce and submit the *supurdari* bond on the stamp paper as and when the stamp venders will be available in the district and at present the applicant is ready to furnish the same on judicial paper.

Record perused and the same corroborates the contentions made in the present application. Further, this Court is also aware regarding the fact that at present carona curfew has been imposed to curb the COVID-19 pandemic. The reason mentioned by the applicant for not furnishing the *supurdari* bonds as directed, on the stamp paper at this point of time seems reasonable and bonafide. Moreover, the applicant has undertaken to furnish the *supurdari* bond on the stamp paper as and when the stamp venders will be available.

Apropos the above, present application is allowed. The applicant is permitted to furnish the *supurdari* bond before the SHO Dhalli as per the procedure, as directed vide order dated 11.05.2021 of this Court. The requirement of filing said *supurdari* bond on the stamp paper is exempted only in the present case and that too subject to the condition that the applicant shall subsequently furnish said *supurdari* bond on the stamp paper in the Court as prescribed by law within the reasonable time or after the same will become available, whichever is earliest. Present application stands disposed of. After due completion it be tagged with the concerned record.

[Vishal Kaundal]
Judicial Magistrate 1st Class,
Court No. III, Shimla, District
Shimla, HP.